

**In the National Company Law Tribunal, Jaipur**

**Item No. 208**

**CP No. (IB)-224/9/JPR/2019**

**UNDER SECTION 9 OF IBC, 2016**

**In the matter of:**

**Sudarshan Lodha**

**.....Applicant/Petitioners**

**VS.**

**M/s Grexter Housing Solutions Pvt. Ltd.**

**.....Respondent**

**Order delivered on 10.10.2019**

**Coram: MS. INA MALHOTRA, HON'BLE JUDICIAL MEMBER  
SH. RAGHU NAYYAR, HON'BLE TECHNICAL MEMBER**

For Petitioner (s) : Naresh Kumar Sejvani, Adv.

For Respondent(s) : None-appeared

**ORDER**

Affidavit of service has been filed by the petitioner which indicated the process that the Corporate Debtor has been duly served vide Speed Post as well as vide E-mail. The tracking report it is also annexed along with the same and no one is present on behalf of the Corporate Debtor. Hence, the matter shall be proceeded ex-parte. To come up for arguments on 25.10.2019.

*Sdt*

**(RAGHU NAYYAR)  
TECHNICAL MEMBER**

*Sdt*

**(INA MALHOTRA)  
JUDICIAL MEMBER**